

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

WEDNESDAY, THE TWENTY FIFTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J.SREENIVAS RAO**

WRIT PETITION NO: 20170 OF 2010

Between:

The ESI Corporation, rep. by its Regional Director, 5-9-31/1/B, Opp Old
Gandhi Medical College, Basheerbagh, Hyderabad.

...PETITIONER

AND

1. The A.P. State Human Rights Commission, represented by its Secretary,
Gruhakalpa, M.J. Road, Hyderabad - 500 001.
2. Smt.B.Indira, W/o. Late B.Veera Reddy, aged 32 years, 3-105/C,
Adarshnagar Street, Chilkanagar, Uppal Mandal, R.R. District.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the
circumstances stated in the affidavit filed therewith, the High Court may be
pleased to pass an order or issue a writ particularly one in the nature of
Mandamus, declaring that the summons issued by the first respondent in HRC
No.1944/2007 dated 5/6/2010 as illegal being violative of the provisions of the
ESI Act, and consequently to set aside the same, and grant such other relief as it
deems fit in the circumstances of the case.

I.A. NO: 1 OF 2010(WPMP. NO: 25596 OF 2010)

Petition under Section 151 CPC praying that in the circumstances stated
in the affidavit filed in support of the petition, the High Court may be pleased to
suspend the summons issued by the 1st respondent in HRC No.1944/07 dated
5/6/2010 pending disposal of the writ petition.

**Counsel for the Petitioner: SRI P.SRINIVASULU, REP. FOR
SRI B.G.RAVINDER REDDY**

Counsel for the Respondents: NONE APPEARED

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.20170 of 2010

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. P.Srinivasulu, learned counsel representing
Mr. B.G.Ravinder Reddy, learned counsel for the petitioner.

2. Learned counsel for the petitioner submits that the
cause in the writ petition does not survive for consideration.

3. The aforesaid submission is placed on record.

4. Accordingly, the Writ Petition is dismissed as
infructuous.

Miscellaneous applications pending, if any, shall stand
closed. However, there shall be no order as to costs.

SD/- P. CH. NAGABHUSHAMBA
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI B.G.RAVINDER REDDY, Advocate [OPUC]

2. Two CD Copies

BSR

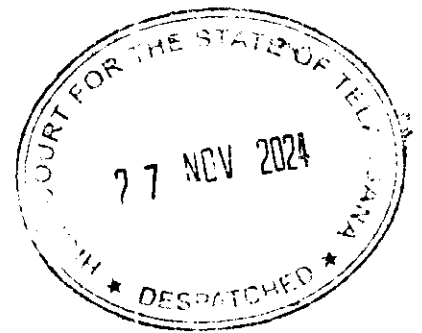
LS

HIGH COURT

DATED: 25/09/2024

ORDER

WP.No.20170 of 2010



**DISMISSING THE WRIT PETITION
AS INFRUCTUOUS,
WITHOUT COSTS**

*4 copies
for
25/10/24*